

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE GOPINATH.P.

FRIDAY, THE 08TH DAY OF MAY, 2020/18TH VAISAKHA, 1942

W.P(C) 9676 OF 2020

PETITIONERS:

1. K.MOHANAN, AGED 60 YEARS,
SON OF KESAVAN, POLANIKALAM, TATTAMANGALAM - 678102,
PALAKKAD.
2. P.P.THOMAS, NAGGED 52 YEARS,
SON OF POULOSE, PORUTHUKARAN HOUSE, PALLATHAMPULLI,
TATTAMANGALAM - 678102, PALAKKAD.
3. T.A.JAYASREE, AGED 55 YEARS,
WIFE OF CHANDRASEKHARAN,
VADAMALAYAN, SINGLE STREET, WESTERN VILLAGE,
TATTAMANGALAM - 678102, PALAKKAD.

BY ADVS.SRI. MATHEW B KURIAN
SRI.K.T. THOMAS

RESPONDENTS:

1. STATE OF KERALA,
REPRESENTED BY SECRETARY TO GOVERNMENT,
CO-OPERATION DEPARTMENT, SECRETARIAT, THIRUVANANTHAPURAM - 1
2. THE JOINT REGISTRAR OF CO-OPERATIVE SOCIETIES (GENERAL),
OFFICE OF THE JOINT REGISTRAR OF CO-OPERATIVE SOCIETIES,
CIVIL STATION, PALAKKAD - 678 582.
3. TATTAMANGALAM SERVICE CO-OPERATIVE BANK LTD. NO.P 502,
TATTAMANAGALAM - 678102, PALAKKAD,
REPRESENTED BY ITS SECRETARY.

R1-2 BY SRI.K.P.HARISH, GOVERNMENT PLEADER

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON
08.05.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

ORDER

Admit.

Government Pleader takes notice for respondents 1 and 2.
Notice by speed post to respondent No. 3.

The petitioners are members of the Managing Committee of the 3rd respondent Society. They were members during the period from 2013 - 2018 and continued to be members of the present Managing Committee as well. This writ petition is filed inter alia to quash Ext.P7 order of the 1st respondent. It is stated that Ext.P7 order has already been stayed by this Court at the instance of the President of the Managing Committee through WP(c) (TMP) No. 214/2020 and that this Court has stayed the operation of Ext.P7 order for a period of one month. In such circumstances, Ext.P7 order and all further proceedings thereon are stayed for a period of one month. Post along with WP(c) (TMP) No. 214/2020.

GOPINATH.P.

JUDGE

CSL

APPENDIX

PETITIONERS EXHIBITS:

EXHIBIT-P1: TRUE COPY OF THE NOTICE DATED 17.05.2017
ISSUED BY 1ST RESPONDENT A/W REPORT.

EXHIBIT-P2: TRUE COPY OF THE JUDGMENT DATED 09.04.18
IN W.P (C) NO.12375/2018

EXHIBIT-P3: TRUE COPY OF THE EXPLANATION DATED 25.04.18
SUBMITTED BY PETITIONERS

EXHIBIT-P4: TRUE COPY OF THE ORDER DATED 11.05.2018
PASSED BY THE 2ND RESPONDENT

EXHIBIT-P5: TRUE COPY OF THE JUDGMENT DATED 13.08.2019 IN
W.A NO.1655/2019

EXHIBIT-P6: TRUE COPY OF THE JUDGMENT DATED 24.09.2019 IN
W.P (C) NO.23120/2019

EXHIBIT-P7: TRUE COPY OF THE ORDER DATED 12.03.2020 PASSED
BY THE 1ST RESPONDENT

EXHIBIT-P8: TRUE COPY OF THE NOTICE DATED 23.04.2020
ISSUED BY THE 2ND RESPONDENT